FORM G
INVITATION FOR EXPRESSION OF INTEREST
FOR
LABHANSHI MULTITRADE PRIVATE LIMITED
OPERATING IN BUSINESS OF EXTRACTION OF SOYABEAN OIL, SOYMEAL & TRADING OF AGRICULTURAL COMMODITIES
AT
SURVEY NO. 2047, GRAM PIVDAY, KAMPEL ROAD, LOHAMANDI, INDORE - 452001

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

S. No.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	**Labhanshi Multitrade Private Limited** PAN: AADCL4478M CIN:U93000MP2017PTC044465
2.	Address of the registered office	**Registered office:** 206, Sonam Plaza Chitawad Road, Sajan Nagar, Indore, Madhya Pradesh, India, 452001
3.	URL of website	Not available
4.	Details of place where majority of fixed assets are located	**Factory Address:** Survey No. 2047, Gram Pivday, Kampel Road, Lohamandi, Indore - 452001
5.	Installed capacity of main products/ services	The factory premises of the CD are spread over approx. 66,000 sq. ft. with warehousing facility within the premises. Machineries for processing and extraction of soybean oil with an estimated installed capacity of approx. 50 MT per month is also available in the factory premises.
6.	Quantity and value of main products/ services sold in last financial year	As per last available audited financial statements for FY 2022-23, total revenue from operations were INR 27,254.20 Lacs.
7.	Number of employees/ workmen	Nil
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	The financial statements and other details of the CD can be obtained by sending an email at cirp.lmtpl@gmail.com List of creditors is available on the website of IBBI: https://ibbi.gov.in/claims/claim-process/U93000MP2017PTC044465

9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Eligibility criteria is mentioned in detailed Expression of Interest document which can be obtained by sending an email at cirp.lmtpl@gmail.com
10.	Last date for receipt of expression of interest	08/06/2026, till 05:00 PM
11.	Date of issue of provisional list of prospective resolution applicants	18/06/2026
12.	Last date for submission of objections to provisional list	23/06/2026
13.	Date of issue of final list of prospective resolution applicants	03/07/2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	08/07/2026
15.	Last date for submission of resolution plans	07/08/2026, till 05:00 PM
16.	Process email id to submit Expression of Interest	cirp.lmtpl@gmail.com
17.	Details of the corporate debtor's registration status as MSME	The financials of the Corporate Debtor suggest that it falls under the category of MSME as per the notification dated 21/03/2025. However, the exact details of the registration is yet not available with the RP.

Sd/-

MVK IPE LLP
(Represented by its Designated Partner Mr. Mangesh V. Kekre)
IBBI Reg. No: IBBI/IPE-0134/IPA-1/2022-23/50028
Office No. 607A, Chetak Center, 12/2 RNT Marg,
Indore (MP) 452001

Date:23/05/2026 Resolution Professional - Labhanshi Multitrade Private Limited
Place: Indore AFA Valid till 31/12/2026

WATERSHED | The facility, built at a cost of around Rs242 crore, is scheduled to be inaugurated in July

Thar desert gets lifeline with big water reservoir

Manish Godha
JAIPUR

The Thar Desert in Jaisalmer now has a man-made lake that will supply water to the districts of Jaisalmer and Barmer round the year.

Built by the state Water Supplies Department, the lake stretches around 28km in length, with a depth of 33ft and a storage capacity of 1.41 billion litres of water.

To prevent the desert soil from absorbing the stored water, a special 300-micron plastic sheet has been laid across the lakebed. The lining acts as a barrier, preventing the water from seeping into the ground.

The lake will serve as a reservoir for rainwater channelled through the Indira Gandhi Canal. The water will then be processed through a filtration plant and supplied to households across Barmer and Jaisalmer. The initiative is expected to provide a continuous water supply round the year to a population of five million people.

Executive Engineer Rampal Mundhiyara of the Water Supplies Department said the Indira Gandhi Canal undergoes a scheduled shutdown, known as Naharbandi, once every year for one month for maintenance. As a result, Barmer and Jaisalmer face acute water shortages during the period.

Work is underway on mega reservoir in Thar desert

"Until now, there was no large-scale storage facility available to store water for use during these maintenance periods. The necessity for this project arose specifically to address this persistent water supply issue and the lack of adequate storage infrastructure," Mundhiyara said.

The lake has been integrated with the Indira Gandhi Canal, which channels water into the region from Punjab. An escape channel already existed to connect the site with the canal. Excess water from the canal will be discharged downstream through the channel.

The department claimed that, given its location in a desert region, the project is likely to be the largest artificial lake in Asia, as such a vast expanse of open land is not available elsewhere.

The facility, built at a cost of around Rs242 crore, is scheduled to be inaugurated in July 2026 after the completion of the water-filling process.

Dalit woman alleges gang rape, forced conversion

Online Report
NEW DELHI

A 23-year-old Dalit woman has alleged that she was abducted, gang-raped and subjected to brutal torture by a group of men who also attempted to forcibly convert her religion in the Batla House Area of the national capital. According to the complaint, the woman came in contact with a man identifying himself as Sahil through social media in 2021. She later allegedly discovered that his real name was Faheem. The accused allegedly told her he belonged to a financially well-off Hindu family and intended to marry her.

Ajmer cleric pushes for cow protection

PTI
JAIPUR

Ajmer Sharif cleric Syed Sarwar Chishti on Friday urged the Centre to declare the cow as the national animal and impose a nationwide ban on its slaughter and sale for sacrifice.

The cleric's appeal days ahead of Eid-ul-Azha on May 28. Chishti said that the cow holds deep religious significance for the Hindu community and deserves respect and constitutional protection.

He appealed to Prime Minister Narendra Modi to convene a special session of Parliament to bring legislation declaring the cow the national animal. "It is important to see who supports such a bill and who opposes it," Chishti said, adding that the issue should rise above politics and be viewed from the perspective of communal harmony and cultural respect.

Manjhi attacked in Gaya, escapes unhurt

Dheeraj Kumar
PATNA

Union Minister and Hindustani Awam Morcha (HAM) leader Jitan Ram Manjhi on Friday was targeted by a stone-pelting youth during a public programme in Gaya district.

The incident took place when Manjhi stood up to address a gathering on the premises of St. Thomas English School at Siswar village under Khizarsarai block in Gaya district. The stone, however, did not strike the union minister as he escaped unhurt. However, the bodyguard standing behind him sustained injuries.

WESTERN RAILWAY EXTENDS TRIPS OF SPECIAL TRAINS

TRAIN NO.	ORIGINATING & DESTINATION STATIONS	DAYS OF RUN	EXTENDED UPTO
09085	MUMBAI CENTRAL – INDORE (Bi-Weekly)	Monday, Friday	27.07.2026
09086	INDORE – MUMBAI CENTRAL (Bi-Weekly)	Tuesday, Saturday	28.07.2026
09087	MUMBAI CENTRAL – AHMEDABAD (Weekly)	Wednesday	29.07.2026
09088	AHMEDABAD – MUMBAI CENTRAL (Weekly)	Thursday	30.07.2026

For detailed information regarding timings, halts and composition, passengers may please visit www.enquiry.indianrail.gov.in

The booking for the extended trips of the above trains opens from **23.05.2026** at all PRS counters & on IRCTC website. The above trains will run as Special Train on Special Fare.

WESTERN RAILWAY
wr.indianrailways.gov.in
Like us & Follow us on: facebook.com/WesternRly · X.com/WesternRly · Instagram.com/WesternRly · https://www.youtube.com/@WesternRly · https://bit.ly/WesternRailwayOfficial

PLEASE CARRY ORIGINAL ID PROOF FOR ALL RESERVED TICKETS

WESTERN RAILWAY- RATLAM

"E-TENDER NOTICE"

SR. CDO/IND invites E-Tenders through E-Tenders against Tender No **GEM/2026/B/7558636** through Single packet system, closing date & Time - **18.06.2026 16:00 Hrs.** Bidders will be able to submit their bids up-to closing date and time only. Manual offers are not allowed against this tender, and any such manual offer received shall be ignored. If for any reason the scheduled date of opening of tender is declared a holiday, then the tenders will be opened at the next working day of the holiday. **Name of the work with its location :** AMC of Integrated Security and Surveillance System - Annual Maintenance Contract (AMC) for CCTV System fitted in LHB Coaches at Coaching Depots Indore and DADN for a period of 12 months as per RDSO/ICF/RCF guidelines; Comprehensive; As per the Scope. **Approx. cost of work :** ₹3459852.28/- **Earnest Money to be deposited :** ₹69200/- **Completion period of work :** 1 year from date of issue of LOA. **Address of the office from where the tender opened :** Office of the SR. CDO/IND, Western Railway, Ratlam division. **Date & Time for submission :** Closing Time **18.06.2026 16:00 Hrs. Website particulars & notice board location :** Tender documents can also be downloaded from the GEM. website, Any other information required by the tenderer can be obtained from the office of Sr CDO/IND during the working hours.

SNP-067

Like us on: facebook.com/WesternRly

CORRIGENDUM

PIRAMAL FINANCE LTD.
CIN: L65910MH1984PLC032639
Registered Office: Unit No.-601, 6th Floor, Piramal Amiti Building, Piramal Agastya Corporate Park, Kamani Junction, Opp. Fire Station, LBS Marg, Kurla (west), Mumbai-400070 T +91 22 3802 4000

Branch Office: 503-505 Floor,Airen Heights Sch No.54,PU-3, Vijay Nagar,Indore-452010. Refer to the advertisement of the **E-Auction Sale Notice** published in **Free Press (Eng.), Indore Edition** published on **13-05-2026** under the following Borrowers & LAN No. We wish to mention that due to an inadvertent mistake in the **Auction Date,** was published incorrect **Auction Date,** We therefore, request to read the correct details. Please read the below mentioned details.

Sr. No.	Borrower Name & Loan Account No.	Wrong Auction Date	Correct Auction Date
1	Rajulal Gurjar - 20900042357 & 20900042396	28.05.2026	29.05.2026

Date : 23.05.2026 **Sd/- (Authorised Officer)**
Place : MP **Piramal Finance Limited.**

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR LABHANSHI MULTITRADE PRIVATE LIMITED

OPERATING IN BUSINESS OF EXTRACTION OF SOYABEAN OIL, SOYMEAL & TRADING OF AGRICULTURAL COMMODITIES AT SURVEY NO. 2047, GRAM PIVDAY, KAMPEL ROAD, LOHAMANDI, INDORE - 452001
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

S. No.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	**Labhanshi Multitrade Private Limited** PAN: AADCL4478M CIN:U93000MP2017PTC044465
2.	Address of the registered office	**Registered office:** 206, Sonam Plaza Chitawad Road, Sajan Nagar, Indore, Madhya Pradesh, India, 452001
3.	URL of website	Not available
4.	Details of place where majority of fixed assets are located	**Factory Address:** Survey No. 2047, Gram Pivday, Kampel Road, Lohamandi, Indore - 452001
5.	Installed capacity of main products/ services	The factory premises of the CD are spread over approx. 66,000 sq. ft. with warehousing facility within the premises. Machineries for processing and extraction of soybean oil with an estimated installed capacity of approx. 50 MT per month is also available in the factory premises.
6.	Quantity and value of main products/ services sold in last financial year	As per last available audited financial statements for FY 2022-23, total revenue from operations were INR 27,254.20 Lacs.
7.	Number of employees/ workmen	Nil
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	The financial statements and other details of the CD can be obtained by sending an email at cirp.lmtpl@gmail.com List of creditors is available on the website of IBBI: https://ibbi.gov.in/claims/claim-process/U93000MP2017PTC044465
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Eligibility criteria is mentioned in detailed Expression of Interest document which can be obtained by sending an email at cirp.lmtpl@gmail.com
10.	Last date for receipt of expression of interest	08/06/2026, till 05:00 PM
11.	Date of issue of provisional list of prospective resolution applicants	18/06/2026
12.	Last date for submission of objections to provisional list	23/06/2026
13.	Date of issue of final list of prospective resolution applicants	03/07/2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	08/07/2026
15.	Last date for submission of resolution plans	07/08/2026, till 05:00 PM
16.	Process email id to submit Expression of Interest	cirp.lmtpl@gmail.com
17.	Details of the corporate debtor's registration status as MSME	The financials of the Corporate Debtor suggest that it falls under the category of MSME as per the notification dated 21/03/2025. However, the exact details of the registration is yet not available with the RP.

Sd/-
MVK IPE LLP
(Represented by its Designated Partner Mr. Mangesh V. Kekre)
IBBI Reg. No: IBBI/IPE-0134/IPA-1/2022-23/50028
Office No. 607A, Chetak Center, 12/2 RNT Marg, Indore (MP) 452001
Resolution Professional - Labhanshi Multitrade Private Limited
AFA Valid till 31/12/2026
Date:23/05/2026
Place: Indore

केनरा बैंक Canara Bank — E-AUCTION (SALE NOTICE)

Canara Bank, Specialised ARM Branch, Plot no. 4, PSP Area, Near AIIMS, Saket Nagar Bhopal Tel.: 8989014648

Appendix-IV-A [See provisio to rule 8(6) & 6(2)]
SALE NOTICE FOR SALE OF MOVABLE & IMMOVABLE PROPERTIES

E-auction Sale Notice For Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to Rules 8(6) & 6(2) of The Security Interest (Enforcement) Rules 2002.
Notice is hereby given to the public in general and in particular to the Borrower(s) & Guarantor (s) that the below described immovable properties mortgaged / charged to the secured creditor, the **Possession** of which has been taken by the authorised officer the **Canara Bank (secured creditor)** will be sold on "AS IS WHERE IS BASIS, AS IS WHAT IS BASIS" & WHAT EVER THERE IS" on **15/06/2026** for recovery of bank dues to the **Canara Bank (secured creditor)**

Name and address of the Borrower & Guarantors	Description of Property	Demand Notice Dt. / Possession Dt. / Outstanding Amt.	Reserve Price / EMD Amt. / Bid Increment Amt.
Borrowers : **M/S Rudraksh Trading Company Prop: Mr. Abhimanyu Agrawal** 111, Misaal Plaza, 224 Tilak Path, Indore M.P. 452006 **Mr. Abhimanyu Agrawal S/o Dinesh Agrawal,**	**Prakosth No 205, Second Floor, Vishal Trinity Building at Plot no. 24, Peki (East part) 24-B, Scheme No. 31, Sapna Sangeeta Main Road, Indore, Madhya Pradesh (452001) Area: 480 Sq. ft.** (Furniture And Fixtures Not Included) **Boundaries As Per Deed:** East : Staircase and Lobby, West : Other Property , North : MOS of building, South : Flat no 203 **Physical Possession** **BAANKNET PROPERTY ID: CNRBRUDRAKSH COORDINATES: 22.42025, 75.52055**	**11.07.2025 / 24.09.2025 / as on 21/05/2026 ₹ 82,82,311.06** + Interest & charges	**₹ 50,00,000/- / ₹ 5,00,000/- / ₹ 10,000/-**

Last date for submission of online bids is on or before 14/06/2026 upto 5.00 p.m.
Date and Time of e-auction : 15/06/2026, 12:00 PM to 2:00 PM (With unlimited extension of 5 minutes duration each)

1) The intending bidders shall deposit above mentioned Earnest Money Deposit (EMD) being 10% of the Reserve Price in E- Wallet of M/s PSB Alliance Private Limited **(baanknet.com)** portal directly or by generating the Challan therein to deposit the EMD through RTGS/NEFT in the account details as mentioned in the said challan. on above mentioned date of bid submission.
2) The successful bidder shall deposit 25% of the sale price (inclusive of EMD already paid), immediately on the sale being knocked down in his/her favour and the balance within 15 days from the date of confirmation of sale. If the successful bidder fails to pay the sale price as stated above, the deposit made by him shall be forfeited.
3) All charges for conveyance, stamp duty/GST registration charges etc, as applicable and any taxes, revenue/dues to any local authority etc shall be borne by the successful bidder only
4) For sale proceeds of Rs. 50,00,000 (Rupees Fifty lacs) and above, the successful bidder will have to deduct TDS at the rate 1% on the Sale proceeds and submit the original receipt of TDS certificate to the Bank.
For detailed terms and conditions of the sale please refer web portal : **http://BAANKNET.com** or may contact - Chief Manager, SPLSD ARM Bhopal, Canara Bank, Plot no. 4, PSP Area, Near AIIMS, Saket Nagar Bhopal. **Contact no. 8989014648, 8057766078, 9691096410, 9123403299 (BHOPAL), 7905027805 (JABALPUR AND BILASPUR), 7683068902 (RAIPUR), 9140476074 (GWALIOR), 9830130770 (INDORE), 8073562754 (BHOPAL)** during office hours on any working day.
Date: 21.05.2026, Place: Bhopal **AUTHORISED OFFICER, CANARA BANK**

CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED

Chola — Enter a better life
Corporate Office: "CHOLA CREST", C54 & 55, Super B-4, Thiru.Vi.Ka Industrial Estate, Guindy, Chennai - 600 032.

E-AUCTION SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-auction Sale Notice for the Sale of Immovable Assets under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, r/w rule 8(6) of Security Interest (Enforcement) Rules, 2002. (Rule 8 & 9)
Notice is hereby given to the public in general and in particular to the Borrower / Co-Borrower/ Mortgagor (s) that the below described immovable properties mortgaged to the Secured Creditor, the **Symbolic possession** of which has been taken by the Authorised Officer of **Cholamandalam Investment and Finance Company Limited** the same shall be referred herein after as Cholamandalam investment and Finance Company Limited. The Secured Assets will be sold on **"As is where is", "As is what is", and "Whatever there is"** basis through E-Auction.
It is hereby informed to General public that we are going to conduct public E-Auction through **website https://bankauctions.in/**

Account No. and Name of borrower, Co-borrower, Mortgagors	Amount Outstanding	Description of the Immovable Property [Secured Asset]	Reserve Price / EMD / Bid Increment Amount
Loan No. TL01IND0000063994. 1.M/s. Sonu Traders, (Borrower) Nageshwar Marg, Ward No. 07, Maheshwar, Khargone, Madhya Pradesh - 451 224. **2.Mr. Paramjeet Singh Bhatiya, (Co Borrower) 3.Mrs. Gurpreet, (Co Borrower) 4.Mrs. Preetpal Kour, (Co Borrower) Sl.No.2 to 4 residing at:** Nageshwar Marg, Ward No.07, Maheshwar, Khargone, Madhya Pradesh - 451 224.	**Rs. 85,59,971/- as on 17.11.2025**	All the part and parcel of the Property Situated At-Land Survey No.324/1/3/2, Rakba 0.0222 Hect./Area 2388 Sq.ft., 324/1/3/1/2, Rakba 0.0140 Hect./Area 1512 Sq.ft. Total Rakba 0.0362 Hect./Area 3900 Sq.ft. P.H.No. 23, Ward No. 07 Nageshwar Marg Maheshwar Tehsil Maheshwar Distt Khargone (M.P). **Land Survey No. 324/1/3/2, Rakba 0.0222 He. / 2388 sq.ft. 221.93 sq.mtr. Boundaries:-** East: Road And Plot of Patidar, West: Mali Samaj Dharamshala And other House, North: Road, South: Self Land. **Land Survey No. 324/1/3/2, Rakba 0.0140 He. / 1512 Mese 1000 sq.ft. 92.93 sq.mtr. Boundaries:-** East: Road, West: Mali Samaj Dharamshala, North: Self Land, South: Plot of Akhilesh and Arvind. **Land Survey No. 324/1/3/2, Rakba 0.0140 He. / 1512 Mese 512 sq.ft. 47.58 sq.mtr. Boundaries:-** East: Land of Santosh Patel, West: 19 Fit Road, North: Self Land, South: Land of Kamal saraf.	**Rs. 1,01,56,000/- Rs. 10,15,600/- Rs. 1,00,000/-**

E-auction Date and Time : 30.06.2026 - 11 AM to 12 PM (with unlimited extension of 3 min each)
Last Date of Submission of EMD : 29.06.2026, Date of Inspection of Property : As per the appointment

1. All Interested participants / bidders are requested to visit the website **https://bankauctions.in & www.foreclosureindia.com**. For details: help, procedure and online training on e-auction, prospective bidders may contact **M/s.4 Closure, (Contact Person: Mr. Nithesh Pawar, Ph. No. 8142000725, Email: nithesh@bankauctions.in).**
2. For further details on terms and conditions please visit:- **https://bankauctions.in/ & https://cholamandalam.com/news/auction-notices** to take part in e-auction or contact **Mr. Ashish Kumar Panda – Ph. 98195 38003 / Mr. Amit Sharma – Ph. 7566766000.**

THIS IS ALSO A STATUTORY 30 DAYS SALE NOTICE UNDER RULE 8(6) RULE 8 & 9 AND OF SECURITY INTEREST (ENFORCEMENT) RULES,2002

Date: 23.05.2026 **Authorized Officer**
Place: Khargone **Cholamandalam investment and Finance Company Limited.**

Bandhan Bank

Regional Office: Netaji Marg, Nr. Mithakhali Six Roads, Ellisbridge, Ahmedabad-6. Phone: +91-79-26421671-75

SYMBOLIC POSSESSION NOTICE

NOTICE is hereby given under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, the Authorized Officer issued demand notice to the borrower(s) on the date mentioned against the account stated hereinafter calling upon them to repay the amount within 60 days from the date of receipt of said notice. The borrower(s) having failed to repay the amount, notice is hereby given to the public in general and in particular the borrower(s) that the undersigned has taken the symbolic possession of the property described herein below under Section 13(4) of the said Act read with Rule 8 of the said Rules on the date mentioned against the account. The borrower(s) in particular and the public in general is hereby cautioned not to deal with the property and any dealing with the property will be subject to the charge of the Bank for the amounts, interest, costs and charges thereon. The borrowers'/mortgagors' attention is invited to the provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Name of borrower(s), Guarantor & Loan Account No.	Description of the property mortgaged (Secured Asset)	Date of Demand Notice	Date of Symbolic Possession Notice	O/s Amount as on date of Demand Notice
Mr. Sakib Mansuri Mrs. Kherun Bee Mr. Alim Mansuri 20008460000181	All that piece and parcel of property at Ward No. 01 Patwari Halka N-02 Harki Bedi Mohalla tehsil Anjad Dist- Barwani- Madhya Pradesh 451556 admeasuring 74.34 Sq. Mtr. / 800 Sq. Ft. Owned by Mrs. Kherun Bee and same bounded as under: North: Udai Singh Land 433/27, East: Plot of Roop Kumwar Bai, West: Remanining Land 433/7, South: Joint Holder Land 433/7	November 18, 2025	May 19, 2026	Rs.7,13,715.23 (As on November 11, 2025)

Place: Barwani **Authorised Officer**
Date: May 23, 2026 **Bandhan Bank Limited**

AXIS BANK LIMITED

Axis Bank Ltd, Retail Lending and Payment Group (Local Office/Branch): Axis Bank Ltd-RAC, 3rd Floor, Dhan Trident, PU-4, Block-B, Near Metro tower Indore - 452001.

POSSESSION NOTICE UNDER RULE 8 (1) (For Immovable Property)

WHEREAS the Authorized Officer of the **Axis Bank Ltd** (Formerly known as UTI Bank Ltd.), having its Registered Office:"TRISHUL", Opp Samartheswar Temple, Near Law, Garden, Ellisbridge, Ahmedabad- 380006, among other places its Branch office at **Retail Lending and Payment Group (Local Office/Branch): Axis Bank Ltd-RAC, 3rd Floor, Dhan Trident, PU-4, Block-B, Near Metro tower Indore - 452001**.., under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a **Demand Notice** under Section 13(2) of SARFAESI Act calling upon the borrower / guarantors / Mortgagors:-

Sl. No	Name of the Applicant /Co - Applicant Gurantors and Address	Liability in Rs	Properties offered Equitable Mortgage and Date of Possession
1	**1-M/S IQBAL AND SONS (THROUGH ITS PROPRIETOR) 2- MR. IQBAL KHAN S/O MR. CHAND KHAN MANSURI 3- M/S. SHABNAM ENTERPRISES (THROUGH ITS PROPRIETOR) 4- MR. IMRAN KHAN S/O MR. IQBAL KHAN** R/O.–Shop No 74, Krishi Upaj Mandi Samiti, Shujalpur City, Shajapur (Mp) – 465333. **Demand Notice Date:** 28-JAN-2026 **Loan Account No:** 922030034820698	**RS. 15,07,432.12 /-** (Rupees Fifteen Lakhs Seven Thousand Four Hundred And Thirty-Two Rupees & Twelve Paisa Only) (this amount includes interest applied till **20/01/2026**) together with further interest thereon at the contractual rate of interest from **20/01/2026** till the date of repayment. till the date of payment. till repayment as also costs, charges and incidental expenses, etc.	All That Piece And Parcel Of Land [First Charge By Way Of Equitable Mortgage Of Industrial Property Situated Area 753 Sq.Mt. Plot No 45, Industrial Area Akodiya Road Shujalpur, Tehsil Shujalpur, District Shajapur (M.P.), Tehsil Shujalpur (M.P.) In The Name Of M/S Shabnam Enterprises (Proprietor Imran Khan S/O Mr. Iqbal Khan)].(Applicable For All Facilities I.E. Production Credit, Kisan Samarth With Acknowledged Copy Of Ps By The Vro/Sro And Copy Of Proof Of Charge Nothing On Rin-Pustika In Favor Of Axis Bank For Sanctioned Amount) Together With All The Buildings And Structures Thereon, Fixtures, Fittings And All Plant And Machinery Attached To The Earth Or Permanently Fastened To Anything Attached To The Earth, Both Present And Future. In The Name Of M/S Shabnam Enterprises (Proprietor Imran Khan S/O Mr. Iqbal Khan). **Bounded As Under - Boundaries :-** East: Plot No. 44 M/S Srajan Enterprises Shujalpur, West: Plot No 36 M/S Bharat Plastic Industries, North: Industrial Area Road Shujalpur, South: Plot No 38 M/S Shabbir Industries Shujalpur. **Symbolic Possession : 18.05.2026**

DATE: 18.05.2026, PLACE: SHAJAPUR (M.P) **SD/- AUTHORIZED OFFICER, AXIS BANK LIMITED**

MEDI-CAPS LIMITED

REGD. OFFICE: 201, PUSHPRATNA PARADISE, 9/5 NEW PALASIYA INDORE - 452001 (M.P.), Tel: 0731-4028148, Website: www.medicaps.com Email: investors@medicaps.com
MEDI-CAPS LIMITED | CIN: L70100MP1983PLC002231

EXTRACT OF AUDITED STANDALONE AND CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED MARCH 31, 2026
Regulation 47(1) (b) of the SEBI (LODR) Regulations, 2015

(Amount in Lakhs except EPS)

PARTICULARS	STANDALONE			CONSOLIDATED		
	QUARTER ENDED		YEAR ENDED	QUARTER ENDED		YEAR ENDED
	31.03.2026 (AUDITED)	31.03.2025 (AUDITED)	31.03.2026 (AUDITED)	31.03.2026 (AUDITED)	31.03.2025 (AUDITED)	31.03.2026 (AUDITED)
Total income from operations (Net)	53.35	89.08	230.59	344.94	696.35	1244.85
Net Profit / (Loss) for the period (Before Tax, Exceptional and/or Extraordinary items)	-32.73	43.60	-12.46	302.74	144.83	-302.34
Net Profit / (Loss) for the period Before Tax (After Exceptional and/or Extraordinary items)	-32.73	43.60	-12.46	302.74	144.83	-302.34
Net Profit/(Loss) for the period After Tax (after Exceptional and/or Extraordinary items)	-31.29	70.61	-13.87	304.18	171.84	-303.75
Total comprehensive Income for the period [Comprising Profit/(Loss) for the period (after tax) and other comprehensive income (after Tax)]	-145.67	45.25	-63.21	-483.52	12.25	-966.49
Equity Share Capital	1247	1247	1247	1247.00	1247.00	1247
Reserves (excluding Revaluation Reserve as shown in the Audited Balance Sheet of previous year)	0.00	0.00	5424.19	0.00	0.00	9914.18
Earnings Per Share (of Rs. 10/- each) (for continuing and discontinued operations)						
Basic:	-0.25	0.57	-0.11	2.44	1.38	-2.44
Diluted:	-0.25	0.57	-0.11	2.44	1.38	-2.44

Note: a) The above is an extract of the detailed format of Audited Standalone and Consolidated Financial Results for the quarter & year ended 31st March, 2026 filed with the Stock Exchange under Regulation 33 of the SEBI (LODR) Regulations, 2015. The full format of the Audited Financial Results for the quarter and year ended March 31, 2026 is available on the website of the exchange i.e.www.bseindia.com and on website of company i.e. www.medicaps.com,.
b) SEBI vide its updated circular HO/38/13/11(2)2026-MIRSD-POD/ I/3750/2026 dated January 30, 2026 has provided a special one year window, from February 05, 2026, to February 04, 2027, for investors to re-lodge old physical share transfer deeds that were originally submitted before April 1, 2019, but were rejected, returned, or not processed due to deficiencies.
c) You can also accessed the results by scanning a Quick Response Code given below:

MCL BSE

Date : 21.05.2026, Place : INDORE

For MEDI-CAPS LIMITED
Sd/-
ALOK K GARG
MANAGING DIRECTOR
DIN: 00274321

ANIL PUB.

LIC HOUSING FINANCE LTD.

LIC HFL — LIC HOUSING FINANCE LTD

Area Office: Asha Dilpasand Imperial, Upper Ground Floor, Municipal No. 6/3, South Tukoganj, Street no. 01, Main Road of high Court, MG Road, Indore, M.P. , Phone No. 0731- 4235259 Mob: 9039059605 Website: www.lichousing.com

APPENDIX- (IV) RULE 8(1) POSSESSION NOTICE (IMMOVABLE PROPERTY)

The undersigned being the Authorised Officer of the **LIC Housing Finance Ltd.** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of Powers conferred under Section 13 read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notice calling upon the Borrowers. To repay the amount mentioned in the notice within **60 days** from the date of notice /date of receipt of the said notice together with further interest, incidental expenses, costs, charges etc. till date of payment and / or realization. The Borrower having failed to repay the amount, notice is hereby given to the Borrower/ Guarantor/ Mortgagor in particular and to the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said Rules on this year .The Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **LIC HOUSING FINANCE LTD.**

S. No.	Loan A/c Number	Name of Borrower & Address.	Description of Property	Demand / Possession Notice Date	₹ Amount in Demand Notice
1.	120400002466 120400016357	**Mr. KISHAN LALWANI, Ms MEETA LALWANI** ADDRESS FLAT NO. 103, FIRST FLOOR, HITESH APARTMENT, PLOT NO. 32, GOPAL BAGH, INDORE, MP	FLAT NO. 103, FIRST FLOOR, HITESH APARTMENT, PLOT NO. 32, GOPAL BAGH, INDORE, MP area 738 sq ft. Bounded: - On the East by - FLAT NO. 102, On the West by - PLOT NO. 33, 33-A AND 34, On the North by - PREM NAGAR COLONY, On the South by - PLOT NO. 32-A **Physical Possession**	**01.08.2023 / 22.05.2026**	**23,94,167.00 + Interest & Other Charges**

STATUTORY NOTICE :- The borrower/guarantor hereby notice do pay the sum mentioned above within 30 Days from the date of publication of this notice failing which the aforesaid property will be auctioned and balance if any will be recovered with interest and cost from you.

By Order
Authorised Officer
LIC Housing Finance Ltd

Date : 23.05.2026
Place : INDORE

जाहिर सूचना

सर्व साधारण को सूचित किया जाता है कि मेरे पक्षकार ने श्री निर्मल सिंह पिता श्री मेहर सिंह, निवासी-एफ.एच.-17, स्कीम नम्बर 54, इन्दौर (म.प्र.) इनके स्वामित्व एवं आधिपत्य का भूखण्ड क्रमांक 459/बी, तुलसी नगर, ग्राम पिपल्याकुमार तहसील व जिला इन्दौर (म.प्र.) का कुल एरिया 1500 वर्गफीट को क्रय करने का सौदा किया होकर प्रतिफल की आंशिक धनराशि अदा कर दी है। उक्त सम्पत्ति पर अन्यत्र किसी भी व्यक्ति, बैंक, वित्तीय संस्था, सहकारी संस्था, इत्यादि का भार, बोझा, हित, अधिकार, डिक्री, अटेचमेंट हो या इस विक्रय व्यवहार में किसी भी प्रकार की कोई आपत्ति हो तो इस सूचना के प्रकाशन दिनांक से 07 दिन में मय लेखी प्रमाण सहित अपनी लिखित आपत्ति प्रस्तुत करे। अवधि पश्चात विक्रय पत्र पंजीयन मेरे पक्षकार के हित में करवा लिया जावेगा एवं कोई आपत्ति मेरे पक्षकार के हितों पर बंध निकारक नहीं होगी।

मनोज शर्मा
अभिभाषक
ई.सी.-2, अमर पाईट, स्कीम नं. 94, बाम्बे हास्पिटल के सामने, इन्दौर, मो.: 94259-01710

जाहिर सूचना

सर्व साधारण को सूचित किया जाता है कि मेरे पक्षकार ने श्री अभिनव पिता श्री राजेन्द्र त्रिपाठी निवासी-84, जानकी नगर एक्सटेंशन, इन्दौर (म.प्र.) तर्फे आम मुखत्यार श्री अभिषेक राजेन्द्र त्रिपाठी पिता श्री राजेन्द्र प्रसाद त्रिपाठी, निवासी-84, जानकी नगर एक्सटेंशन, इन्दौर मध्यप्रदेश से इनके निजी स्वामित्व एवं आधिपत्य का भूखण्ड जी-269, 'पुष्प विहार' कॉलोनी, ग्राम खजराना, इन्दौर मध्यप्रदेश जिसका कुल एरिया 169.14 वर्गमीटर को क्रय करने का सौदा किया होकर प्रतिफल की आंशिक धनराशि अदा कर दी है। उक्त सम्पत्ति पर अन्यत्र किसी भी व्यक्ति, बैंक, वित्तीय संस्था, सहकारी संस्था, इत्यादि का भार बोझा, हित, अधिकार, डिक्री, अटेचमेंट हो या इस विक्रय व्यवहार में किसी भी प्रकार की कोई आपत्ति हो तो इस सूचना के प्रकाशन दिनांक से 7 (सात) दिनों में मय लेखी प्रमाण सहित अपनी लिखित आपत्ति प्रस्तुत करे। अवधि पश्चात विक्रय पत्र पंजीयन मेरे पक्षकार के हित में करवा लिया जावेगा एवं कोई आपत्ति मेरे पक्षकार के हितों पर बंधनकारक नहीं होगी।

मनोज शर्मा
अभिभाषक
ई.सी.-2, अमर पाईट, स्कीम नं. 94, बाम्बे हास्पिटल के सामने, इन्दौर, मो.: 94259-01710

नाम परिवर्तन

सर्वसाधारण को सूचित किया जाता है कि पूर्व में मेरा नाम **महेश कुमार पंजाबी** था जिसे मैंने परिवर्तित कर **महेश पंजाबी** रख लिया है। अतः अब भविष्य में मुझे मेरे नये नाम से जाना व पहचाना जावें।

महेश पंजाबी पिता स्व. श्री लालचंदजी पंजाबी
पताः 69, ट्रेजर टाउन, प्लॉट एरिया, बिजलपुर, इंदौर 452012

जाहिर सूचना

सर्वसाधारण को सूचित किया जाता है कि श्री संतोष पति स्व. श्री संतोष जी (2) मुत्तिका पिता स्व. श्री संतोष जी, (3) हिमांशु पिता स्व. श्री संतोष जी, जाति खाति, सभी निवासी-ग्राम रूपण्या, तहसील-सांवेर, जिला-इन्दौर (म.प्र.) से इनके हक्क हित एवं स्वत्व, स्वाधित आधिपत्य की कृषि भूमि ग्राम रूपण्या, तहसील-सांवेर, जिला-इन्दौर (म.प्र.) में स्थित होकर खसरा क्रमांक 499/1 (एस) रकबा 0.113 हेक्टर, एवं खसरा क्रमांक 500/1 रकबा 0.733 हेक्टर कृषि भूमि होकर कुल सर्व ग्रा 02 तथा कुल रकबा 0.846 हेक्टर कृषि भूमि खरीदने क्रय करने का अनुबंध हमारे पक्षकार ने किया होकर आंशिक अनुबंध राशि अदा कर दी है। उक्त कृषि भूमि पर किसी भी व्यक्ति बैंक संस्थाकी संस्था का कोई हक्क हितक अधिकार, कर्ज, डिक्री, क्रय, बिक्री, गिरवी, ट्रस्टातरण या वारिसाना की आपत्ति हो या इस विक्रय व्यवहार में किसी भी प्रकार की कोई आपत्ति हो तो इस सूचना प्रकाशन से (7) सात दिवस के अंदर मय लेखी दस्तावेज प्रमाण सहित आपत्ति प्रस्तुत करें। अवधि पश्चात मेरे पक्षकार द्वारा विक्रय-पत्र का पंजीयन करवा लिया जावेगा एवं कोई आपत्ति मेरे पक्षकार पर मान्य नहीं होगी।

अंकित चंचर, एडवोकेट
चौपाटी सोमवती नं. 21 जिला कोर्ट परिसर
एम. जी. रोड इन्दौर (म.प्र.) मो.: 8462923906
सर्विस प्रोवाईडर हेमसिंह चौधरी
ग्राम पांगलिया, तहसील सांवेर, जिला इंदौर, मो. 9993122861

जाहिर सूचना | भूखण्ड क्रमांक- 1052, फिनिक्स टाऊनशीप एम.आर.-12, कैलोदहाला जिला-इंदौर (म.प्र.) बाबद

सर्वसाधारण को सूचित किया जाता है कि मेसर्स दी लिगेसी इंफ्रा पता-401, आई-ब्लॉक दी एड्रेस टाऊनशीप स्कीम नं. 94 सर्विस मार्ग पिपलियाकुमार, इंदौर (म.प्र.) तर्फे मागीदार 1. पुनीत जैन पिता मनोजकुमार जैन, नि.: फ्लेट नं. 607 ब्लॉक-बी, वसुन्धरा गैलेक्सी गोल्डन पॉम निरंजनपुर, इंदौर (म.प्र.) एवं 2. हेमेन्द्रसिंह पिता शिवराजसिंह रणावत, निवासी : आर 20-ए, रॉयल रेसीडेंसी कालिंदी कुंज, इंदौर (म.प्र.) के स्वामित्व एवं आधिपत्य का भूखण्ड क्रमांक 1052 फिनिक्स टाऊनशीप ग्राम कैलोदहाला एम. आर.-12 तहसील एवं जिला-इंदौर (म.प्र.) यहां पर स्थित होकर उपरोक्त भूखण्ड का क्षेत्रफल 139.40 वर्गमीटर अर्थात 1500 वर्गफीट होकर जिसे खरीदने का सौदा मेरे पक्षकार द्वारा किया गया होकर प्रतिफल पेटे आंशिक राशि का भुगतान किया है। उक्त संपत्ति के स्वामित्व बाबद या इस विक्रय व्यवसर बाबद किसी भी व्यक्ति, बैंक, संस्था, सोसायटी का कर्ज, जमानत, मार्गेज, बंधक हो या इस संव्यवहार बाबद कोई उजर आपत्ति अथवा ऐतराज हो तो वे इस जाहिर सूचना के प्रकाशन के 7 दिवस के भीतर मय लिखित प्रमाण के मेरे कार्यालय पर अपने नाम पते सहित सम्पर्क करें। अन्यथा अवधि उपरांत विक्रय-पत्र पंजीयन व नामांतरण की कार्यवाही करवा ली जावेगी तथा कोई आपत्ति मान्य नहीं होगी। सो विदित हो।

विशाल बघेल, अधिवक्ता | एम-17, यशवंत प्लाजा, 79, साउथ तुकोगंज, इन्दौर मो.: 8349332065

अचल संपत्ति क्रय के संबंध में जाहिर सूचना

सर्वसाधारण, समस्त व्यक्तियों, बैंकों, वित्तीय संस्थाओं, सहकारी समितियों, सरकारी/अर्द्धसरकारी विभागों एवं अन्य संबंधित पक्षों को इस जाहिर सूचना के माध्यम से सूचित किया जाता है कि मेरे पक्षकार श्री रूपेश मिश्रा, पिता स्वर्गीय श्री शिवनाथ मिश्रा, निवासी : 55/A, संगम नगर, इंदौर (म.प्र.), द्वारा श्री रविन्द्र वटल, पिता स्वर्गीय श्री देव राव वटल, से उनकी स्वाधित्वाधीन अचल संपत्ति, अर्थात प्लॉट क्रमांक 46 का भाग, सेक्टर-A, संगम नगर, इंदौर, तहसील एवं जिला इंदौर म.प्र. (पुराना ग्राम गड़राखेड़ी) पर निर्मित मकान जो के 15×50 का होकर कुल क्षेत्रफल 750 वर्गफीट का है जिस पर समस्त निर्माण, भूमि संबंधी अधिकार, भागाधिकार, उपयोगाधिकार एवं संबद्ध हितों सहित, क्रय किया जाना प्रस्तावित है। उक्त संपत्ति पर वर्तमान में टाटा कैपिटल हाउजिंग फाइनेन्स में बंधक है जिसका ऋण खाता क्रमांक TCHHF02840001002368 72 है। जिसे विक्रेता पक्ष द्वारा विक्रय विलेख के पंजीयन के पूर्व पूर्ण भुगतान कर मेरे पक्षकार को NOC प्रदान करना तय हुआ है। इसके अतिरिक्त उक्त संपत्ति पर अन्य किसी बैंक या से कोई संस्था या व्यक्ति का कोई लोन अथवा ऋण हो या कोई लेनदारी या बकाया या विवाद है तो उसके पूर्ण भुगतान की एकमात्र जिम्मेदारी विक्रेता की रहेगी, और उक्त ऋण का भुगतान का सम्पूर्ण दायित्व विक्रेता पक्ष का रहेगा व किसी भी प्रकार के न्यायलीन, पुलिस, बंधक, कब्जा, संपत्ति से संबंधित समस्त विवादों के निपटरे का एकमात्र उत्तर दायित्व व जिम्मेदारी विक्रेता की होगी। एवं विक्रेता ही उसके निराकरण के लिए उत्तरदायी होंगे। अत. यदि किसी व्यक्ति, बैंक, वित्तीय संस्था, सहकारी राशिति, कंपनी, साझेदारी फर्म, उत्तराधिकारी, वारिस, राड़-स्वामी, कब्जाधारी, किरायेदार अथवा अन्य किसी पक्ष का उक्त संपत्ति पर किसी भी प्रकार का स्वामित्व वाया, सह-स्वामित्व अधिकार, अधकाधिकार, ऋणभार, गहणाधिकार, विक्रय सौदा, वरीयत, उत्तराधिकार दावा, पारिवारिक विभाजन दावा, न्यायालयीन वाद, डिक्री, कुर्की, स्थगन आदेश, निषेधाज्ञा, कर/राजस्व/नगर निगम बकाया, अधिग्रहण दावा, कब्जा अधिकार, किरायेदारी अधिकार अथवा अन्य प्रलाश/अप्रलाश वाया, हित या आपत्ति हो, तो ये हरा सूचना के प्रकाशन दिनाक से 7 (सात) दिवस के भीतर अपने दावे के समर्थन मे समस्त वैध दस्तावेजो सहित अधोहस्ताक्षरी के कार्यालय मे लिखित रूप मे प्रस्तुत करे। यदि निर्धारित अवधि मे कोई दावा/आपत्ति प्राप्त नहीं होती है, तो यह मान लिया जाएगा कि उक्त संपत्ति किसी भी प्रकार के दावे, भार, विवाद एव आपत्ति से मुक्त है तथा मेरे पक्षकार प्रस्तावित क्रय-विक्रय व्यवहार एव विक्रय विलेख के पंजीयन हेतु स्वतत्र होंगे। इसके पश्चात प्राप्त किसी भी दावे/विवाद हेतु विक्रेता पक्ष स्वय सम्पूर्ण जिम्मेदार होंगे एव मेरे पक्षकार उत्तरदायी एव सौदा रापत्ति किसी भी तरह से जिम्मेदार नही होंगे। सो विदित हो।

आयुष मिश्रा, एडव्होकेट | 55/ए, संगम नगर, इन्दौर मो.: 62652-44592

जाहिर सूचना

सर्वसाधारण को सूचित किया जाता है कि मेरे पक्षकार ने :1: बनेसिंह :2: विक्रमसिंह :3: कमलाबाई :4: तेजुबाई :5: सकुबाई :6: दल्लुबाई :7: समनबाई सभी के पिता श्री पर्वतसिंह जी :8: राजेश :8: भागवंताबाई पिता श्री गणपतसिंह जी जाति राजपुत सभी निवासी ग्राम खुडेल जिला इंदौर (म.प्र.) के संयुक्त स्वामित्व एवं आधिपत्य की भूमि जो ग्राम शिवनी तहसील खुडेल जिला इंदौर में स्थित सर्वे नंबर 6/1/1 पैकि भूमि मे से रकबा 0.506 हैक्टवर अर्थात दो बिघा भूमि को सर्वभारमुक्त अवस्था में क्रय करने का अनुबंध कर प्रतिफल की आंशिक धनराशि भी उपरोक्त विक्रेता को अदा कर दी है। उक्त भूमि जो मेरे पक्षकार द्वारा क्रय की जा रही है उस पर किसी भी व्यक्ति, संस्था, फर्म, बैंक या अन्य किसी वित्तीय संस्था का कोई स्वत्व, हित, आधिपत्य, बंधक, जमानत, या अन्य प्रकार का भार है या किसी के पास अंतरण की हुई हो तो वह इस जाहिर सूचना प्रकाशन से 7 दिवस के अंदर मय लिखित आपत्ति, प्रमाण सहित मेरे कार्यालय में आकर मिले। उक्त अवधि के पश्चात किसी की कोई आपत्ति मान्य नही की जावेगी व भूमि का विक्रय पत्र विधिवत पंजीयन करवा लिया जायेगा।

प्रितेश कुमार जैन (एडवोकेट) | जी/2 नेहा अपार्टमेंट, कलेक्टोरेट एवं जिला पंचायत भवन के सामने, इन्दौर मो. 94253-29717

जाहिर सूचना | ग्राम करनावद तहसील बागली जिला देवास म.प्र. की निम्न वर्णित भूमि के सम्बंध में।

सर्व सूचित हो कि, हमारे पक्षकार ने श्री सागरमल पिता श्री बद्रीलाल, जाति-कुलमी, निवासी ग्राम करनावद तहसील बागली जिला देवास म.प्र. से उनकी स्वामित्व एवं आधिपत्य की ग्राम करनावद तहसील बागली जिला देवास म.प्र. के सर्वे नम्बर 2627/5/2 (एस) रकबा 2-0910 हेक्टर कृषि भूमि को सर्वभार मुक्त व रिक्त स्थिति में क्रय करने का सौदा किया होकर उस पेटे सारवान बयाना राशि भी हमारे पक्षकार ने उक्त विक्रेताका को अदा कर दी है। सदर सम्पत्ति पर किसी भी व्यक्ति, संस्था, बैंक, वित्तीय निकाय का कोई ऋण, भार, चार्ज, आपत्ति हो तो इस सूचना के प्रकाशन से 07 दिन के अंदर लेखी प्रमाण सहित मिले, अन्यथा बाद मियाद के बयाना अदा करके योग्य लिखा पढ़ी करवा ली जायेगी व किसी भी प्रकार की आपत्ति हमारे पक्षकार एवं उपरोक्त संपत्ति के विक्रय पर बंधनकारक नहीं रहेगी।

पं. देवीप्रसाद शर्मा, पं. अरविंद शर्मा "जैमन" (एडव्होकेट्स) | जी/1-2, रॉयल कोर्ट चेम्बर, 28/1 गोती तबेला, इंदौर 1526, पत्ती बाजार, महू मो.: 98260-72702, 99263-33393

जाहिर सूचना | अनुबंध निरस्त करने के संबंध में

सर्वसाधारण को सूचित किया जाता है कि हमारे पक्षकारगण द्वारा ग्राम पिपलियाहाना, तहसील जूनी इन्दौर, जिला-इन्दौर (म.प्र.) पर स्थित सर्वे न. 491 पैकी भाग मिन-1 की भूमि का क्रय अनुबंधित है। इस आधार पर हमारे पक्षकारगण से उक्त संपत्ति का अनुबंध दिनांक 13/06/2025 के माध्यम से श्री अभिमन्यू वर्मा पिता श्री अर्जुनलाल वर्मा निवासी-फ्लेट नं. 201, प्रेस्टीज टावर नवलखा, इंदौर के द्वारा अनुबंध किया था अनुबंध के संबंध में अखबार में जाहिर सूचना का प्रकाशन भी श्री अभिमन्यू वर्मा के द्वारा करवाकर आपत्ति नही आने पर उक्त अनुबंध के तहत बयाना राशि का भी आंशिक भुगतान किया उसके पश्चात् आज दिनाक तक अनुबंध की शर्तों का पालन श्री अभिमन्यू वर्मा के द्वारा नही किया गया है। उक्त अनुबंध की समय अवधि भी माह नवम्बर 2025 को समाप्त हो चुकी है। हमारे पक्षकारगण द्वारा श्री अभिमन्यू वर्मा को अनुबंध के तारतम्य में कई बार मोबाईल कॉल पर अनुबंध पालन की बात की गई जिस कोई रुचि नही ली गई है एवं दिनांक 15/10/2025 को हमारे पक्षकारगण द्वारा अपने अभिभाषक के माध्यम से श्री अभिमन्यू वर्मा को अनुबंध का विधिवत पालन करने हेतु सूचना-पत्र जारी किया गया था, जो कि उक्त पते पर श्री अभिमन्यू वर्मा के द्वारा नही लेने के कारण पुनः लौट आया एवं श्री अभिमन्यू वर्मा को पुनः इस जाहिर सूचना के माध्यम से सूचित करने में आता है कि इस जाहिर सूचना प्रकाशन की 10 दिवस की अवधि में सम्पर्क कर एव प्रतिफल की राशि का भुगतान कर विक्रय-पत्र का पंजीयन करा लेवे। अन्यथा हमारे पक्षकारगण और आप श्री अभिमन्यू वर्मा पिता श्री अर्जुनलाल वर्मा के मध्य निष्पादित उपरोक्त अनुबंध दिनाक 13/06/2025 निरस्त हो जावेगा एवं हमारे पक्षकारगण उपरोक्त विषयांकित संपत्ति अन्य को विक्रय करने हेतु स्वतंत्र रहेगे एवं श्री अभिमन्यू वर्मा की किसी भी प्रकार की कोई उजर-आपत्ति हमारे पक्षकारगण पर अथवा विषयांकित सम्पत्ति पर बंधनकारी नहीं होगी। सो सूचित होवे।

राजू राठौर (हाईकोर्ट एडव्होकेट) | 42, किबे कम्पाउण्ड, इन्दौर (म.प्र.) मो.: 98260-85717

फॉर्म जी
अभिरुचि की अभिव्यक्ति हेतु आमंत्रण - लाभांशी मल्टीट्रेड प्राइवेट लिमिटेड

सर्वे संख्या 2047, ग्राम पिवडे, कमपेल रोड, लोहामंडी, इंदौर - 452001 पर सोयाबीन तेल और सोयामील के निष्कर्षण और कृषि उत्पादों के व्यापार में कार्यरत है (भारतीय दिवाला और शोधन अक्षमता बोर्ड (कॉर्पोरेट व्यक्तियों के लिए दिवाला समाधान प्रक्रिया) विनियम, 2016 के विनियम 36ए के उप-विनियम (1) के अंतर्गत)

क्र. सं	प्रासंगिक विवरण	
1.	कॉर्पोरेट देनदार का नाम, पैन एवं सीआईएन/एलएलपी नंबर सहित।	**लाभांशी मल्टीट्रेड प्राइवेट लिमिटेड** पैन: AADCL4478M सीआईएन: U93000MP2017PTC044465
2.	पंजीकृत कार्यालय का पता	**पंजीकृत कार्यालय:** 206, सोनम प्लाजा चितावद रोड, साजन नगर, इंदौर, मध्य प्रदेश, भारत, 452001
3.	वेबसाइट का URL	उपलब्ध नहीं है
4.	उस स्थान का विवरण जहां अधिकांश अचल संपत्तियां स्थित हैं	**फैक्ट्री का पता:** सर्वे संख्या 2047, ग्राम पिवडे, कमपेल रोड, लोहामंडी, इंदौर - 452001
5.	मुख्य उत्पादों/सेवाओं की स्थापित क्षमता	सीडी के कारखाना परिसर का क्षेत्रफल लगभग 66,000 वर्ग फुट में फैला हुआ है, जिसमें परिसर के भीतर ही वेयरहाउसिंग सुविधा उपलब्ध है। सोयाबीन तेल के प्रसंस्करण एवं निष्कर्षण हेतु मशीनरी भी कारखाना परिसर में उपलब्ध है, जिसकी अनुमानित स्थापित क्षमता लगभग 50 मीट्रिक टन प्रति माह है।
6.	पिछले वित्तीय वर्ष में बेचे गए मुख्य उत्पादों/सेवाओं की मात्रा और मूल्य	वित्तीय वर्ष 2022-23 के लिए अंतिम उपलब्ध लेखापरीक्षित वित्तीय विवरण के अनुसार, कुल राजस्व लगभग 27,254.20 लाख रुपये थी।
7.	कर्मचारियों/कामगारों की संख्या	शून्य
8.	दो वर्षों के अंतिम उपलब्ध वित्तीय विवरण (अनुसूचियों के साथ), लेनदारों की सूची सहित अन्य विवरण URL पर उपलब्ध हैं:	सीडी के वित्तीय विवरण और अन्य विवरण cirp.lmtpl@gmail.com पर ईमेल भेजकर प्राप्त किए जा सकते हैं। लेनदारों की सूची IBBI की वेबसाइट https://ibbi.gov.in/claims/claim-process/U93000MP2017PTC044465 पर उपलब्ध है:
9.	संहिता की धारा 25(2)(एच) के तहत समाधान आवेदकों की पात्रता यूआरएल पर उपलब्ध है:	पात्रता मानदंड विस्तृत अभिरुचि की अभिव्यक्ति में उल्लिखित हैं, जिसे cirp.lmtpl@gmail.com पर ईमेल भेजकर प्राप्त किया जा सकता है।
10.	रुचि की अभिव्यक्ति प्राप्त करने की अंतिम तिथि	08/06/2026, शाम 5:00 बजे तक
11.	संभावित समाधान आवेदकों की अनंतिम सूची जारी करने की तिथि	18/06/2026
12.	अनंतिम सूची पर आपत्तियां प्रस्तुत करने की अंतिम तिथि	23/06/2026
13.	संभावित समाधान आवेदकों की अंतिम सूची जारी करने की तिथि	03/07/2026
14.	संभावित समाधान आवेदकों को सूचना ज्ञापन, मूल्यांकन मैट्रिक्स और समाधान योजनाओं के लिए अनुरोध जारी करने की तिथि	08/07/2026
15.	अंतिम समाधान योजना प्रस्तुत करने की तिथि	07/08/2026,शाम 5:00 बजे तक
16.	अभिरुचि की अभिव्यक्ति प्रस्तुत करने के लिए संसाधित ईमेल आईडी	cirp.lmtpl@gmail.com
17.	कॉर्पोरेट देनदार की एमएसएमई के रूप में पंजीकरण स्थिति का विवरण	कॉरपोरेट देनदार के वित्तीय विवरणों से पता चलता है कि यह 21/03/2025 की अधिसूचना के अनुसार MSME श्रेणी में आता है। हालांकि, पंजीकरण का सटीक विवरण रेजोल्यूशन प्रोफेशनल के पास उपलब्ध नहीं है।

एसडी/-
एमवीके आईपीई एलएलपी
(नामित भागीदार श्री मंगेश वी. केकरे द्वारा प्रतिनिधित्व)
आईबीबीआई पंजी संख्या: IBBI/IPE-0134/IPA-1/2022-23/50028
कार्यालय संख्या: 607 ए, चेतक सेंटर, 12/2 आरएनटी मार्ग, इंदौर (मध्य प्रदेश) 452001
रेजोल्यूशन प्रोफेशनल - लाभांशी मल्टीट्रेड प्राइवेट लिमिटेड
एएफए 31/12/2026 तक वैध

दिनांक: 23/05/2026
स्थान: इंदौर

जाहिर सूचना | न्यु.पा. नंबर 9, 9/1 व 9/3 जुना व नवा नंबर 14 पैकि उत्तर दिशा वाले भाग का दक्षिण दिशा वाला भाग स्थित जूनी कसेरा बाखल इंदौर म.प्र. के सम्बंध मे।

सर्व सूचित हो कि, हमारे पक्षकार ने 1. श्रीमती संध्या गुप्ता पति स्व. श्री ओमप्रकाश जी गुप्ता, निवासी 27, पानदरीबा नगर, उज्जैन म.प्र., 2. श्री संदेश गुप्ता पिता स्व. श्री ओमप्रकाश जी गुप्ता, निवासी 804, ब्लॉक-सी, शिवोम रेसीडेंसी, 578, एम.जी. रोड इंदौर म.प्र. से उनकी मालकी व आधिपत्य का न्यु.पा. नंबर 9, 9/1 व 9/3 जुना व नवा नंबर 14 पैकि उत्तर दिशा वाले भाग का दक्षिण दिशा वाला भाग स्थित जूनी कसेरा बाखल इंदौर म.प्र. का है, उक्त भवन की तल जगीन का कुल क्षेत्रफल 734.06 वर्गफीट है, को सर्वभार मुक्त व रिक्त स्थिति में क्रय करने का सौदा किया होकर उस पेटे सारवान बयाना राशि भी हमारे पक्षकार ने उक्त विक्रेताओंको अदा कर दी है। सदर सम्पत्ति पर यदि किसी भी व्यक्ति, संस्था, बैंक, वित्तीय निकाय का कोई ऋण, भार, चार्ज, आपत्ति हो तो इस सूचना के प्रकाशन से 7 दिन के अंदर लेखी प्रमाण सहित मिले, अन्यथा बाद मियाद के योग्य लिखा पढी करवा ली जायेगी व किसी भी प्रकार की आपत्ति हमारे पक्षकार एवं उपरोक्त संपत्ति के विक्रय पर बंधनकारक नहीं रहेगी।

शिवांश शर्मा (एडव्होकेट) **पं.सन्तोष शर्मा** (सर्विस प्रोवाईडर) | 8, इन्द्रलोक कॉलोनी, आर्शीवाद नर्सिंग होम के पास, केशरबाग रोड, इंदौर म.प्र. मो.: 98267-22702

कार्यालय कलेक्टर, जिला-इन्दौर (म.प्र.)

क्रमांक/52 /अ.क.री./2026 | इन्दौर, दिनांक 22/05/2026

विज्ञप्ति

मध्यप्रदेश नगर पालिका निगम अधिनियम, 1956/ मध्यप्रदेश नगरपालिका अधिनियम, 1961 उसके अंतर्गत, निर्मित मध्यप्रदेश नगर पालिका (कॉलोनी विकास) नियम 2021, के अधीन एतद् द्वारा नगर परिषद राऊ, तहसील-राऊ, जिला इंदौर में आवासीय भूखण्डीय प्रयोजन हेतु कालोनी विकसित करने की संशोधित अनुज्ञा दी जाती है:-

अ क्र	कालोनाईजर का नाम व पता	स्थान जहां के लिये विकास अनुमति जारी की गई है	धरोहर के रूप में बंधक रखे गये भूखंडो का विवरण
1	2	3	4
1	भूमिस्वामी (1) इंदौर एज्युकेशन एण्ड सर्विसेस प्रा.लि. तर्फे डायरेक्टर योगेन्द्र कुमार जैन पिता श्री कन्हैयालाल जैन (2) श्रीमती उर्मिला पति श्री चन्द्रशेखर जैन तर्फे विकासकर्ता श्रीमती उर्मिला पति श्री चन्द्रशेखर जैन पताः 4, सीता बिल्डिंग, यशवंत निवास रोड, इंदौर (म.प्र.) कॉलोनी का नाम "निधिवन"	नगर परिषद राऊ तहसील राऊ जिला इंदौर स्थित भूमि खसरा नंबर 1071/1/1 रकबा 0.058 हे., खसरा नंबर 1071/1/2 रकबा 1.060 हे. में से 1.056 हे., खसरा नंबर 1071/2 रकबा 0.323 हे., खसरा नंबर 1072/1 रकबा 0.234 हे., खसरा नंबर 1072/2/1 रकबा 0. 315 हे. में से 0.304 हे., खसरा नंबर 1072/3/2 रकबा 0.121 हे., खसरा नंबर 1074/1 रकबा 0.425 हे. में से 0.407 हे., खसरा नंबर 1074/2/1 रकबा 0.663 हे., खसरा नंबर 1074/4 रकबा 0.849 हे. में से 0.815 हे, कुल रकबा 4.048 हे. में से 3.981 हे. पर।	आवेदक द्वारा पूर्व में बंधकनामा पंजीयन पंजीयन क्रमांक MP 179 092023A12600641 दिनांक 29.11.2023 से भूखण्ड क्रमांक 1,7 से 13 तक, 20 से 22 तक, 31 से 33 तक 39, 40, 53, 54, 124 से 137 तक, 145 से 161 तक इस प्रकार कुल 49 भूखण्ड, जिनका कुल क्षेत्रफल 6455.39 वर्गमीटर भूखण्ड बंधन रखे गये थे आवेदक द्वारा संशोधित टीएण्डसीपी अनुसार पूर्व में बंधक रखे गये भूखण्डोंके स्थान पर कालोनी विकास व्यय पेटे धरोहर के रुप में संशोधित बंधकनामा पंजीयन क्रमांक MP71GR1751 2026A100541198 इंदौर दिनांक 8.5.2026 से भूखण्ड क्रमांक 1,7 से 13 तक, 20 से 22 तक, 31 से 33 तक, 39,40, 53,124 से 137 तक, 145 से 161 तक इस प्रकार कुल 48 भूखण्ड, जिनका कुल क्षेत्रफल 5838.14 वर्गमीटर भूमि बंधक रखे गये है।

उपरोक्त कालम नंबर-4 में उल्लेखित 48 भूखण्ड इस कार्यालय में धरोहर के रूप में बंधक रखे गये है अतः सर्व साधारण को सूचित किया जाता है कि उपरोक्त भूखंडों का क्रय, विक्रय आगामी आदेश तक नही किया जावेगा। (कलेक्टर महोदय एवं सक्षम प्राधिकारी द्वारा आदेशित)

रिंकेश कुमार वैश्य
अपर कलेक्टर, कॉलोनी सेल शाखा जिला-इंदौर

सावधान - जाहिर सूचना - सावधान

मोंटी गारमेंट्स व एरो-गन गारमेंट्स, गैस हाऊस रोड

सर्वज्ञ हो कि, उपरोक्त दोनों रेडीमेड फर्मे तथा उनके स्वत्वधारक **अरुण पांजरे सहित विशाल, मनोज व नवीन पांजरे** द्वारा हमारे पक्षकार की भागीदारी फर्म एरो-गन किड्स वियर की 25 प्रतिशत पूंजी व लाभांश हड़पते हुए व्यवसाय के लिये आईडीबीआई बैंक, पिपली बाजार, इंदौर से प्राप्त रुपये बीस लाख ऋण एवं मोंटी गारमेंट्स के लिये **विशाल एवं अरुण पांजरे** द्वारा पृथक से गारंटी लिंक दस्तावेज को धोखाधड़ी से हमारे पक्षकार के दस्तखतों की कूटरचना करके तीस लाख रुपये का ऋण अरुण पांजरे की फर्म मोंटी गारमेंट्स पर लेकर हमारे पक्षकार के स्वामित्व की दुकान नंबर 106-बी, गैस हाऊस रोड, इन्दौर को बैंक में बंधक कर अवैधानिक रुप से हाउस ट्रेस पास कर अवैध कब्जा कर हमारे पक्षकार के पैतृक व वडिलोपार्जित मकान नंबर 23/5, निहालपुरा, इन्दौर व उसकी चल संपत्ति भी अफरा-तफरी के प्रयास में है, क्योंकि उन्होंने भागीदारी व्यवसाय को क्षति पहुँचाने हेतु समानांतर फर्म एरो-गन गारमेंट्स एवं मोंटी गारमेंट्स नामक समान व्यवसाय **अवैध रूप से प्रारंभ कर अमानत में खयानत, धोखाधड़ी, दस्तावेजी कूटरचना, धमकी के आपराधिक कृत्य किये हैं, जिस बाबद पुलिस के उच्च अधिकारियों को एफ.आई.आर. की इत्तला दी जाकर कानूनी कार्यवाही विचाराधीन है।** सर्वसाधारण को सूचनार्थ यह जाहिर सूचना प्रकाशित की जा रही है। सावचेत रहें।

के.पी. माहेश्वरी (अभिभाषक-उच्च न्यायालय)
एम.बी.ए., एम.कॉम., एम.एस.डब्लू., एम.ए. (अर्थ शास्त्र, समाज शास्त्र, राजनीति शास्त्र, इतिहास, हिन्दी साहित्य, दर्शन शास्त्र, लोक प्रशासन, अंग्रेजी, जन संचार एवं पत्रकारिता), एम.फिल., एल.एल.बी.
4, आर.एन.टी. मार्ग, 107, श्रीवर्धन कॉम्पलेक्स, इन्दौर
☎ 2523144, 2524144, 2525144 मो. 9425057144, 9425312144

जाहिर सूचना
सावधान सावधान सावधान

हमारे पक्षकार के द्वारा प्राप्त माहिती व जानकारी अनुसार हमारे पक्षकार श्री तनिष्क राजदेव तर्फे आम मुखत्यार श्री धर्मेन्द्र पिता श्री भेरू सिंह, निवासी सलमपुर पोस्ट बेटमा, सलमपुर, इन्दौर (म.प्र.) के द्वारा ग्रेसलेण्ड हेबिटेट्स सिरिन प्रा.लि तर्फे शिवनारायण भूतडा, मोबाईल नम्बर 9137991626 के द्वारा विकसित कॉलोनी हाईवे एलीगेन्स फेस-01 एवं फेस-03 के भूखण्ड एवं आनंदीलाल पिता श्री अम्बाराम, निवासी ग्राम धन्नड़ तहसील राऊ जिला इन्दौर मध्यप्रदेश, मोबाईल नम्बर 266755SS से भूमि सर्वे नंबर 13/2. रकबा 0.607 है., सर्वे नंबर 155/1, रकबा 0.615 हे., सर्वे नंबर 155/2, रकबा 0.384 हे., सर्वे नंबर 21/1/1. रकबा 0.101 हे., सर्वे नंबर 23/2 रकबा 0.159 है, सर्वे नंबर 22/2, रकबा 0.429 हे., सर्वे नंबर 25, रकबा 1.858 है. सर्वे नंबर 26/1. रकबा 0.870 हे., सर्वे नंबर 14 रकबा 0.729 हे., सर्वे नंबर 17, रकबा 0.320 हे. पैकी 0.048 हे सबै नंबर 18, रकबा 0.749 हे., सर्वे नंबर 154/1, रकबा 0.312 है.. सर्वे नंबर 20, रकबा 1193 है. सर्वे नंबर 21/4, रकबा 0.441 हे.. सर्वे नंबर 22/1, रकबा 0.429 हे., सर्वे नंबर 21/3, रकबा 0.312 है. सर्वे नंरब 24. रकबा 0.745 हे., सर्वे नंबर 30, रकबा 1.036 हे., ग्राम बगोदा तहसील राऊ (पुरानी तहसील देपालपुर) जिला इन्दौर (म.प्र.), पटवारी हल्का नंबर 43 पर स्थित है संयुक्त सर्वे नम्बर की भूमि से भूखण्ड एरिया 1,50,000 वर्गफीट को श्री तनिष्क राजदेव ने क्रय किया गया था एवं उक्त भूखण्डों की सम्पूर्ण धनराशि को अदा कर दिया गया था। किन्तु आज दिनांक तक मुझ प्रार्थी को उक्त भूखण्डों का ना हीं कब्जा दिया गया एवं कई बार सम्पर्क करने पर इस संबंध में बात चीत करने पर उनके द्वारा केवल आश्वासन दिया जाता है जिससे ऐसा प्रतीत होता है कि राशि को हड़पने कि मंशा है एवं ना ही आज दिनांक तक भी भूखण्डों का कब्जा दिया गया है। अतः विन्रम निवेदन है कि उपरोक्त संबंध में आवश्यक कार्यवाही कर भूखण्डो का कब्जा सुपुर्द करने की कृपा करें। इन्दौर दिनांकः- 22-06-2026

ओमप्रकाश शर्मा
हाईकोर्ट एडवोकेट
पता : 205, अहिंसा टॉवर, एम.जी. रोड, ट्रेजर आईलैंड मॉल के पास, इन्दौर म.प्र.
मो.: 9111130505